Impact of US Computer slowdown on Indian Professionals

2666. SHRI K. RAHMAN KHAN: PROF. A. LAKSHMISAGAR: SHRI H.K. JAVARE GOWDA: DR. (MS.) P. SELVIE DAS:

Will the Minister of INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government have ordered to study the impact of US Computer slowdown on Indian Information Technology graduates who are working in US;

(b) if so, how many engineers have returned to India recently; and

(c) if not, whether there is any such proposal under his Ministry's consideration?

THE MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

Abolition of Child Labour

2667. SHRI ANANTA SETHI: Will the Minister of LABOUR be pleased to state:

(a) whether Government have made any review on the progress made by various States on abolition of child labour;

(b) if so, the State-wise details thereof;

(c) whether child labour is still prevalent in many States; and

(d) if so, the steps taken to identity, and rehabilitate them?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MUNI LALL): (a) to (d) Child Labour has been endemic in many states of the country. Government have initiated and been implementing two schemes, for rehabilitation of children withdrawn from work, namely the scheme of National Child Labour Projects (NCLPs) and the scheme of Grant-in-aid to Voluntary Organisations. National Child Labour Projects have been sanctioned in 100 districts in 13 child labour endemic states for coverage of 2.10 lakh children. About 53,000 children have been mainstreamed into the formal education system. The Child Labour (Prohibition & Regulation) Act, 1986 prohibits employment of children in 13 Occupations and 57 Processes listed in the schedule to the Act. Enforcement of the Act is done by the Central and State Government in thier respective spheres.

State-wise details of the distribution of working children as per the Census is given in the Statement.

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